

ANNEXURE - "F"**REPORT CERTIFYING THE CONSTITUTION OF
COMMITTEE OF CREDITORS**

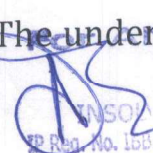
1. The application for corporate Insolvency Resolution Process filed by Uniword Telecom Limited, Operational Creditor under section 9 of the Insolvency and Bankruptcy Code, 2016 read Rule 4 of Insolvency and Bankruptcy Board of India (Application to Adjudicating Authority) Rules, 2016 was admitted by the Jaipur Bench in case no. CP No. (IB)-233/9/JPR/2019 on order dated 05.03.2020 wherein, **Anoop Bhatia**, the undersigned, was appointed as Interim Resolution Professional who is directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Code, 2016.
2. The Registered office of Taurus Exports Private Limited, the corporate Debtor, is situated at A-17, Krishna Nagar-I, Gandhi Nagar Mod, Jaipur – 302015.
3. In Compliance with section 13, Section 15 and other applicable provisions of the Code read with Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for corporate persons) Regulations, 2016 (hereinafter called 'Regulations'), a public announcement

FOR ANOOP BHATIA
INSOLVENCY PROFESSIONAL
IP Reg. No. 1501/IFA/001/IP-P01142/2018-19/11969

- a. Intimating the commencement of Corporate Insolvency Resolution Process against Taurus Exports Private Limited, the Corporate Debtor, and
 - b. Calling the Creditors to submit the proof of claims
- was made on 12.03.2020 in The Economic Times (Jaipur edition) & Sandhya Jyoti Darpan (Jaipur Edition).
4. The last date of submission of claims was 23.03.2020, as stated in the Public Announcement.
 5. The Public Notice sought proof of claims from financial creditors in Form C Till 23.03.2020. The undersigned interim Resolution Professional has not received any claim from the financial creditors.
 6. The public notice sought proof of claims from operational creditors in form B till 23.03.2020. The undersigned interim Resolution Professional has received One (1) claim from the following Operational creditor:

Sl. No.	Name of the Operational Creditor	Amount of Claim
1.	Uniword Telecom Ltd. (Applicant)	1,20,78,456.34
Total		1,20,78,456.34

7. The public notice sought proof of claims from Workmen and employees in Form D/Form E till 23.03.2020. The undersigned


INSOLVENCY PROFESSIONAL
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interim Resolution Professional has not received any claim from the workmen / employees / Authorized representative of workmen and employees.

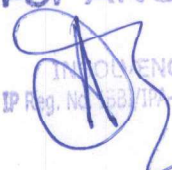
8. The undersigned interim Resolution Professional has duly verified the claims of the aforesaid creditors and thereby prepared the list of creditors.

9. In compliance with Section 21(1) of the Code, the undersigned interim Resolution Professional certifies the constitution of the Committee of Creditors which consists of the following creditors.

Sl. No.	Name of the creditor	Amount of Claim admitted	Voting Right in %age
1.	Uniword Telecom Ltd. (Applicant)	1,20,78,456.34	100%
Total Amount of Claims		1,20,78,456.34	100%

Place: Jaipur

Date: 17.06.2020

For ANOOP BHATIA

 INTERIM RESOLUTION PROFESSIONAL
 IP Reg. No. 11969/2018-19/001/TP-P01142/2018-19/11969
Anoop Bhatia

Interim Resolution Professional

M/s Taurus Exports Private Limited

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